

[English]

Functioning of SCICI

5254. SHRI C. P. MUDALAGIRIYAPPA: Will the Minister of FINANCE be pleased to state:

(a) whether the government have received any complaints regarding the functioning of the Shipping Credit and Investment Company of India (SCICI) recently; and

(b) if so, the action taken by the Government to improve the functioning of the organisation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH). (a) Government received in recent months, letters and petitions suggesting that the functioning of Shipping Credit & Investment Company of India Ltd., (SCICI) be modified or improved.

(b) Shipping Credit & Investment Company of India Ltd., (SCICI) is a board managed company incorporated under the companies Act and is not a Government company. The Government from time to time received letters and petitions suggesting improvements and modifications in the functioning of the company. Since this is a board managed company these letters were sent to it for examination and initiating action as may be considered necessary. Where Government's interests are directly involved suitable suggestions have been given to the company and where necessary, specific information has also been sought from them.

Construction of Tunnel to connect National Highways Nos. 9 and 5

5255. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the scheme to connect National Highway No. 9 with National Highway No. 5 through a tunnel in Indrakuladi Hill in Vijayawada is yet to be implemented;

(b) if so, the reasons for the delay in completing the construction of the link road; and

(c) the date by which it is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) The implementation of the scheme for connecting NH 9 with NH 5 through Indrakuladi tunnel has been started but part of the work is yet to be completed.

(b) The construction of the link road is delayed because of the High Court stay order obtained by the local people in February, 1987, preventing the work being carried out in one reach of the road.

(c) As the High Court stay is yet to be vacated, it is too early to give the date by which the work is likely to be completed.

Loans to Sugarcane Growers of Khammam District of Andhra Pradesh

5256. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of FINANCE be pleased to state:

(a) whether commercial banks are not advancing loans to the farmers who are raising sugarcane crop for supply to Kailas Sugars in Khammam district in Andhra Pradesh;

(b) if so, whether the Government propose to issue instructions to the commercial banks in the factory zone to advance crop loans to the sugarcane growers in that area; and